

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 351 OF 2019 &
IA NOS. 1767, 1768, 1769, 1866 & 1867 OF 2019**

Dated : 23rd October, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

**Bihar State Power Holding Company Ltd. ... Appellant(s)
Vs.
Bihar Electricity Regulatory Commission & Ors. Respondent(s)**

Counsel for the Appellant(s) : Mr. Mohit Mudgal
Mr. Raj Bahadur Sharma

Counsel for the Respondent(s) :

ORDER

**IA No. 1768 of 2019
*(Application for urgent listing)***

We have heard learned counsel for the applicant/appellant. For the reasons set out in the application, the Application is allowed.

**IA No. 1769 of 2019
*(For exemption from filing legible copies)***

For the reasons set out in the application, exemption from filing legible copies is rejected.

APPEAL No. 351 OF 2019 & IA Nos.1767,1866 & 1867 of 2019

Admit. Issue notice to the Respondents on IA as well as on main appeal returnable on 04.12.2019. Dasti, in addition is permitted.

Registry shall accept Vakalatnama at the stage of Admission also.

Appearance and objections of Respondents, if any, shall be filed on or before 20.01.2020 after serving copy on the other side.

List the matter on 20.01.2020.

(S. D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson

kt/mkj